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O.A.No. 54/08

ORDER DATED 27<sup>th</sup> MARCH, 2009

Coram:

Hon'ble Mr. Justice K. Thankappan, Member (J)

Heard Mr. H.M. Dhal, Ld. Counsel for the applicant, Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel for the Union of India and Mr. A.K. Bose, Ld. Counsel for the State Government.

2. This O.A. has been filed challenging Annexures-A/4 and A/6 two letters of the Sr. Accounts Officer, Orissa addressed to the Special Secretary to Government of Orissa, Finance Department and the Deputy Secretary to Government of Orissa, General Administration Department, Bhubaneswar dated 06.08.07 & 02.11.07 respectively in the matter of refixation of pension of the applicant. However, Mr. Dhal, Ld. Counsel for the applicant, now by filing a Memo states that he ~~does not~~ <sup>does not</sup> ~~would not~~ like to prosecute this O.A. any further, and hence, the O.A. may be treated as withdrawn. Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel for the Union of India and Mr. A.K. Bose, Ld. Counsel for the State Government have no objection to this. In the circumstances, the O.A. is dismissed as withdrawn.

3. Registry is directed to keep the Memo as part of the O.A.

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MEMBER (J)